

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-110/2011/ 4855 /A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Ankur Bhuyan, Counsellor cum  
i/c Principal Judge, Family Court  
Dhubri.

Dated Guwahati, the <sup>th</sup> 19 July, 2022.

Sub:- Earned leave.

Ref:- Your letter No FC.XII-3/2018/352/E Dated 2<sup>nd</sup> July, 2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 6 days w.e.f. 11.07.2022 to 16.07.2022 along with station leave permission, from the evening of 08.07.2022 till the morning of 18.07.2022** (prefixing 09.07.2022 & 10.07.2022 and suffixing 17.07.2022), subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over the charge of your Court and office to the Chief Judicial Magistrate, Dhubri and in his absence to the in-charge Chief Judicial Magistrate, Dhubri.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-110/2011/4856-4857-4859/A, dated , 19-07-2022**  
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of standard form of application for leave of the officer is sent herewith.
2. The Chief Judicial Magistrate, Dhubri.
3. ✓ The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**